

HIGH COURT OF JAMMU AND KASHMIR
(Office of the Registrar General at Srinagar)

ORDER

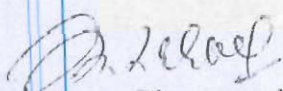
No: 391

Dated: 06.09.2014

In continuation to earlier Order No. 390 dated 06.09.2014, it is hereby ordered that all the transferees shall move simultaneously after handing over the charge to the available Judicial Officer at the Headquarter.

Officers sent on deputation shall report to concerned Registrar Judicial, High Court of J&K, till their deputation order is received from the Government.

By Order-

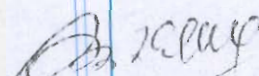

(Suresh Kumar Sharma)
Registrar General

No: 9747-67/GS

Dated: 06.09.2014

Copy to the:-

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K,
2. Secretary to Hon'ble the Chief Justice/Hon'ble Judges, High Court of J&K,
.....for information of His Lordship.
3. Secretary to Govt., Deptt. of LJ&PA, Civil Secretariat, Srinagar,
4. Registrar Vigilance, High Court of J&K, Srinagar,
5. Registrar Judicial, High Court of J&K, Jammu/Srinagar,
.....for information.
6. All Principal District & Sessions Judges, _____,
7. Member, J&K Special Tribunal, Jammu/Srinagar,
8. President, Divisional Consumer Protection Forum, Srinagar,
9. Presiding Officer, MACT, Jammu/Srinagar,
10. Concerned District Judges _____,
11. Concerned Judicial Officers, _____,
.....for information & necessary action.
12. Incharge NIC for uploading the same on website.
13. Office file


Registrar General